

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 670/TT/2020

Subject	:	Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for 21 assets under “Eastern Region Strengthening Scheme-XII” in Eastern Region.
Date of Hearing	:	6.7.2021
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Bihar State Power (Holding) Company Ltd. & 5 Others
Parties present	:	Ms. Shruti Singh, Advocate, JSEB Shri Manish Kumar Choudhary, Advocate, BSPHCL Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition is been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Eastern Region Strengthening Scheme-XII” in the Eastern Region:

Asset-I: Replacement of existing 100 MVA, 220/132 ICT with 01 No. 1X160 MVA ICT at 220/132 kV Birpara Sub-station alongwith associated bays at Birpara Sub-station;

Asset-II: Replacement of existing 100 MVA, 220/132 ICT with 1x160 MVA, 220/132 kV ICT at 220/132 kV Siliguri Sub-station along with necessary bay equipment/ protection system at Siliguri Sub-station;

Asset III: Replacement of 315 MVA 400/220 kV ICT I with 500 MVA 400/220 kV ICT at Patna Sub-station;



Asset IV: Replacement of 315 MVA 400/220 kV ICT II with 500 MVA 400/220 kV ICT at Patna Sub-station;

Asset V: Replacement of 315 MVA 400/220 kV ICT I with 500 MVA 400/220 kV ICT at Pusauli Sub-station;

Asset-VI: Replacement of 315 MVA 400/220 kV ICT II with 500 MVA 400/220 kV ICT at Purnea;

Asset-VII: Replacement of 1x 100 MVA (3rd) ICT with 1x160 MVA220/132 kV ICT at Purnea Sub-station;

Asset-VIII: 01 No. of 1X125 MVAR Bus Reactor at Baripada Sub-station with GIS bay;

Asset-IX: 01 No. of 1X500 MVA, 400/220/132 kV ICT at 400/220/132 kV Baripada Sub-station alongwith GIS bays;

Asset-X: Conversion of 50 MVAR Line Reactor (presently installed at Jeerat end of 400 kV Baharampur-Jeerat Transmission Line) as Bus Reactor in parallel with existing Bus Reactor at Jeerat;

Asset-XI: Installation of 01 No. 125 MVAR Bus Reactor at Maithon Sub-station with GIS bays;

Asset-XII: 02 Nos. 220 kV GIS Line Bays at Kishanganj Sub-station;

Asset-XIII: 02 Nos. 220 kV GIS Line Bays at Kishanganj Sub-station;

Asset-XIV: Modification of 132 kV Bus arrangement at 220/132 kV Siliguri Sub-station with GIS bays;

Asset-XV: Shifting of 1x315 MVA, 400/220 kV ICT from any suitable location (after replacement by 1x500 MVA ICT) and install it at Jamshedpur 400/220 kV Sub-station as 3rd ICT along-with associated bays;

Asset-XVI: Modification of 132 kV Bus arrangement with GIS bays at 220/132 kV Purnea Sub-station;

Asset-XVII: Spare 1 no unit of 765 kV, 110 MVAR Single Phase Reactor to be stationed at Sasaram;

Asset-XVIII: 3rd 500 MVA, 400/220 kV ICT at Patna (POWERGRID) Sub-station along-with associated bay;

Asset-XIX: 01 No. 500 MVA Single phase spare unit of 765/400 kV ICT at Angul Sub-station;

Asset-XX: 01 No. 500 MVA Single phase spare unit of 765/400 kV ICT at Sundergarh Sub-station; and

Asset-XXI: Replacement of 315 MVA 400/220 kV ICT I with 500 MVA 400/220 kV ICT at Purnea Sub-station.



b. Assets-I, II, III, IV, V, VI, VII, VIII, IX, X, XI, XII, XIII, XIV, XV, XVI, XVII, XVIII, XIX, XX and XXI were put into commercial operation on 1.1.2016, 2.2.2016, 24.9.2016, 17.2.2019, 3.4.2016, 30.9.2016, 29.2.2016, 2.10.2016, 2.10.2016, 29.8.2016, 6.10.2016, 20.10.2016, 10.3.2017, 30.11.2016, 16.12.2017, 12.3.2018, 29.3.2018, 14.2.2018, 25.9.2017, 30.9.2018 and 13.7.2015 respectively.

c. Transmission tariff of 2014-19 period for Assets-I to IX was determined vide order dated 22.8.2016 in Petition No. 69/TT/2016, that for Assets-X to XIV vide order dated 19.9.2017 in Petition No. 233/TT/2016, that for Assets-XV to XX was determined vide order dated 30.12.2019 in Petition No. 277/TT/2018 and that for Asset-XXI was determined vide order dated 23.3.2016 in Petition No. 232/TT/2015.

d. Total completion cost is within the RCE-II approved cost.

e. As per the Commission's directions in order dated 30.12.2019 in Petition No. 277/TT/2018, the Petitioner has submitted the item-wise detailed reasons for cost variation of ICTs at Jamshedpur (Asset-XV).

f. The Petitioner had claimed anticipated COD in case of Asset-III, Asset-IV, Asset-VI, Asset-VIII and Asset-IX and the Commission had allowed the same vide order dated 22.8.2016 in Petition No. 69/TT/2016. The Petitioner is now claiming the actual COD of these assets. There is a delay of 27 months in case of Asset-IV, for which detailed justification has been furnished in the petition. The delay is mainly on account of supply of ICTs and may be condoned.

g. Reply to Technical Validation has been filed vide affidavit dated 12.2.2021, wherein, cash IDC statement, liability flow statement, Form-5, Form-12, Form-13 and Form-10B have been submitted.

3. In response to the query of the Commission, the representative of the Petitioner submitted that the time over-run in case of Asset-IV was beyond the control of the Petitioner and the load was diverted to Asset-XVIII (also situated in Patna) which was executed one year earlier. In response, to another query of the Commission, the representative of the Petitioner submitted that re-capitalization of Asset-XXI i.e. 315 MVA transformer at Purnea Sub-station in the instant petition has been claimed as per the discussions in RPC and the same was already allowed vide order dated 23.3.2016 in Petition No. 232/TT/2015 and it is being used as a regional spare. The representative of the Petitioner further submitted that for the regional spare no carrying cost and O&M expenses have been claimed in this petition.

4. Learned counsel for BSPHCL prayed for 3 weeks' time to file reply in the instant matter.

5. The Commission allowed the prayer of BSPHCL and directed BSPHCL and all other Respondents willing to submit any reply to upload their reply by 27.7.2021 after serving copy to the Petitioner, who may file its rejoinder by 5.8.2021. The Commission directed the parties to comply with the due dates for completion of pleadings and observed that no extension of time shall be granted.



6. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

